

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 282/2007

R.A/C.P No.

E.P/M.A No.

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16. Counter Reply.....

SECTION OFFICER (Judl.)

Mahila
10.10.17

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

1. Original Application No. 282/07

2. M/s Petition No. /

3. Contempt Petition No. /

4. Review Application No. /

Applicant(s) Smt. Kitam Kunari....vs Union of India & Ors

Advocate for the Applicants... Adil Ahmed.....
.....Smt. S. Bhattacharya.....

Advocate for the Respondent(s): Mr. C.G.S. G. Baishya....

Notes of the Registry	Date	Order of the Tribunal
Pls. application form is filed. H. No. 73/20- dated 01.12.2007 No. 226/040852 Dated 20.8.07	05.11.2007	Issue notice to the Applicant as well as the Department. Call this matter on 18.12.2007.
<i>(Signature)</i>	/bb/	Member (A)
<i>petitions being filed Issue notice are received by the enveloped Certificate of service</i>	18.12.2007	Despite notices no written statement has yet been filed in this case; in which there is a prayer for compassionate appointment. 8005/20/07 Call this matter on 31.01.2008 expecting Reply/ counter/written statement from the Respondents.
<i>Notice & Order No. 1 to 5 to D/Section for issuing to resp. nos. 1 to 5 (Attested by regd. A/D post.</i>		Send copies of this order to all the Respondents in the address given in the Original Application. Free copies of this order be supplied to Mr. G. Baishya, learned Sr. Standing counsel for the Union of India.
		Contd....

- 2 -
OA-282/07

Contd.
18.12.2007

Notice duly served

on R- 1, 3

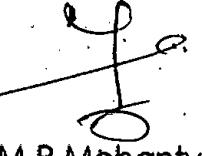
12/12/07

Mr.A.Ahmed, learned counsel for the

Applicant undertakes to supply a copy of this
Original Application to Mr.G.Baishya in course
of the day.

Notice duly served

on R.No- 1 & 3.

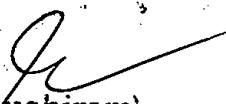

(M.R.Mohanty)
Vice-Chairman

/bb/

12.12.07 to 31.01.2008
Dt. 18.12.07

No written statement has yet been
filed in this case. Mr. G. Baishya,
learned Sr. Standing Counsel appearing
for the Union of India seeks adjournment
for filing of written statement.

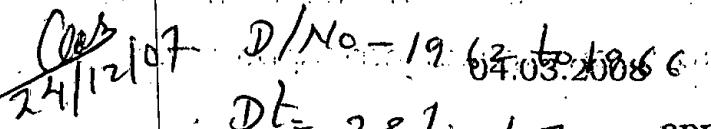
Call this matter on 4th March, 2008
awaiting written statement from the
Respondents.


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

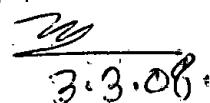
order dt. 18/12/07 sent
to D/Section for issuing
to the respondents and
another copy issuing to

Mr. G. Baishya, Dr. C.C. S. I.


Mr. A.Ahmed, learned counsel
appearing for the Applicant is present. Mr. G.
Baishya, learned Sr. Standing Counsel
appearing for the Respondents are present.
Counsel for the Respondents prays for four
weeks time to file written statement. Prayer is
granted.

Call this matter on 04.04.2008.

W/S not filed.


3.3.08.


(Khushiram)
Member(A)

W/S not filed. im

04.04.2008

Written statement filed in Court today; after serving a copy on the learned counsel appearing for the Applicant.

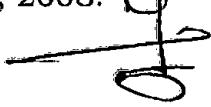
Call this matter on 22nd April, 2008, for final disposal. Rejoinder, if any, may be filed before 21st April, 2008.

9. 4. 08

WPs filed by
the Respondents.
copy served.

Am.


(Khushiram)
Member(A)


(M.R. Mohanty)
Vice-Chairman

Im

22.04.08

Call this matter on 02.05.2008 for hearing.

Rejoinder not
filed.

21.4.08.

Rejoinder not
filed.

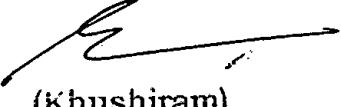
pg

02.05.2008

For the reasons recorded separately, the O.A. stands disposed of.

01.05.08

Im


(Khushiram)
Member(A)

8.5.08
Copy of the
Order send to
the Office for
issuing the same to
the Parties along-
with copy to the
L/Advocates for the
Parties.

14.5.08
Order vide D/No
2235 to 2242 dated
12.5.08 T/Adv.

0444-2401531

6

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No 282 of 2007

DATE OF DECISION: 02.05.2008

Smti Kiran Kumari Applicant/

Mr. A.Ahmed Advocate for the
..... Applicant/s.

- Versus -

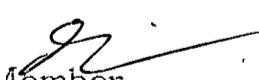
U.O.I. & Ors Respondent/s

Mr.G. Baishya, Sr.C.G.S.C Advocate for the
..... Respondents

CORAM

THE HON'BLE MR.KHUSHIRAM, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No


Vice-Chairman/Member

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.282 of 2007

Date of Order: This the 2nd Day of May, 2008.

HON'BLE MR.KHUSHIRAM, ADMINISTRATIVE MEMBER

Smti Kiran Kumari Singh
Daughter of Late Ram Prit Singh
Ex-Pump House Operator
MES No.224892
C/O Ram Ashish Singh
Quarter No.219
Army Cantt.Satgaon
Narangi,
Guwahati-781027

Applicant

By Advocate Mr.A.Ahmed

-Versus-

1. The Union of India
Represented by the Secretary to the Government of India,
Ministry of Defence,
101 South lock,
New Delhi-1
2. The Chief Engineer
Kolkata zone
Minitary Engineering Services
Ballygunge Maidan Camp
Gurusaday Road
Kolkata-700019
3. The Chief Engineer
Shillong Zone
SE Falls
Shillong-11
4. The Garrison Engineer, Narangi
Post Office-Satgaon
Guwahati-781027

By Mr.G.Baishya, Sr.C.G.S.C.



ORDER (ORAL)KHUSHIRAM, MEMBER(A);

Heard Mr.A.Ahmed learned counsel appearing for the Applicant and Mr.G.Baishya, learned Sr.Standing Counsel appearing for the Respondents.

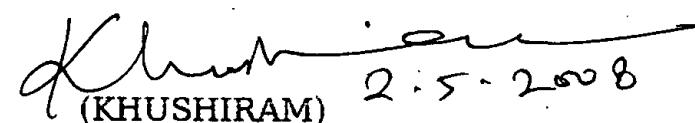
2. In this case the Respondents in Para 7 of their written statement have stated that "because of non-availability of some relevant document to decide the case of the Applicant as the Applicant failed to furnish them and took a long time to furnish them." The case of the Applicant could not be considered because of lapse of the reasonable period and they rejected the claim of the Applicant on compassionate ground. The Respondents have not stated as to what documents the Applicant failed to submit on sufficient reasons. In the written statement it has also been sated that the case of the Applicant was considered by the Respondents with reference to the regular financial support of family pension, terminal benefits as well as immovable assets available with the Applicant's family and have come to the conclusion that the Applicant's case is not a fit case for appointment on compassionate ground.

3. From these facts it is not clear whether the Applicant's case for compassionate appointment has been considered on three occasions consecutively, as per policy of the Government? Since it is not apparent whether the case of the Applicant has been considered according to the policy for compassionate appointment, the Respondents are directed to reconsider the matter in the light of



existing policy and pass a reasoned and speaking order within a period of three months from the date of receipt of this order.

Accordingly the matter stands disposed of. No costs


(KHUSHIRAM) 2.5.2008
ADMINISTRATIVE MEMBER

LM

2007

Guwahati Bench
Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 282 OF 2007.

Smti Kiran Kumari

...Applicant

-Versus-

The Union of India & Others

...Respondents

LIST OF DATES

28-01-1993 Applicant's parents expired due to electrical shock.

10-03-1995 Applicant filed representation before the Respondents for compassionate appointment.

02-09-2002 Applicant filed representation before the Respondents for compassionate appointment.

07-11-2005 Applicant's representation was forwarded by the Respondent No. 2 to the Respondent No. 3.

07-08-2007 Applicant's claim for appointment on compassionate ground was rejected by the Office of the respondent No. 3, i.e. after fourteen years of filing representation by the Applicant for appointment on compassionate ground.

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Applicant
Smti Kiran Kumari
Case No. 282
Tribunal - Smti Bhattacharjee
Date - 30/03/2011

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 282 OF 2007.

Smti Kiran Kumari

...Applicant

-Versus-

The Union of India & Others

...Respondents

SYNOPSIS:

The Applicant is the daughter of MES No. 224892 Late Ram Prit Singh who was working under the Office of the Respondent No. 4 as Pump House Operator. On 28th January 1993, both the parents of the Applicant died, due to electric shock. At the time of death the Applicant's father was working in the office of the Respondent No. 4. The Applicant immediately after the death of her parents filed a representation before the Concerned Authority with all original documents, for appointing her on Compassionate Ground in any Group- D post under the Respondents. But the Respondents did not take any steps in this regard. Thereafter also she filed many representations before the Respondents for taking immediate steps in this regard. The Respondent No. 2 i.e. the Chief Engineer Kolkata Zone vide his letter No 80522/2/6134/E1C (2) dated 7th November 2005 informed the Respondent No. 3 i.e. the Chief Engineer, Shillong Zone, that "Original application in respect of Miss Kiran Kumari

FILED BY 10
Smti. Kiran Kumari
...Applicant
Through Smta. Bhattacherjee
(Advocate)

received by this zone erroneously is forwarded herewith along with connected documents for your further action." The aforesaid action was taken by the Respondents after twelve years of filing representation by the Applicant. The Office of the Respondent No. 3 vide their letter No. 70201/9/SO/311/EIC (2) dated 7th November 2007 rejected the claim of the Applicant for appointment on compassionate ground after fourteen years. The Office of the Respondent No. 3 issued the impugned rejection letter in a whimsical and mechanical manner. As such she is now compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

Feb 201

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 282 OF 2007.

Smti Kiran Kumari

...Applicant

-Versus-

The Union of India & Others

...Respondents

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Date- 31-10-2007

Filed by

Smita Bhattacharjee
ADVOCATE

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 282 OF 2007.

FILED BY

Smti. Kiran Kumari
... Applicant
Through Smita Bhattacharjee
(Advocate)

BETWEEN

Smti Kiran Kumari Singh
Daughter of
Late Ram Prit Singh
Ex-Pump House Operator
MES No.224892
C/o Ram Ashish Singh
Quarter No.219
Army Cantt. Satgaon
Narengi,
Guwahati-781027

...Applicant

-AND-

1. The Union of India
Represented by the
Secretary to the Government
of India, Ministry of
Defence,
101 South Block,
New Delhi-1.
2. The Chief Engineer
Kolkata Zone
Military Engineering
Services
Ballygunge Maidan Camp
Gurusaday Road
Kolkata-700019
3. The Chief Engineer
Shillong Zone
SE Falls
Shillong-11
4. The Garrison Engineer
Narengi
Post Office- Satgaon
Guwahati-781027.

...Respondents

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DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

The Application is made against the Impugned Order No.70201/9/SO/311/EIC (2) dated 7th August 2007 by the Office of the Respondent No.3 whereby Applicant appointment on compassionate ground was rejected.

2) JURISDICTION OF THE TRIBUNAL:

The Applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION:

The Applicant declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1) That your humble Applicant is a citizen of India and as such she entitled to all rights and privileges guaranteed under the Constitution of India. She is now aged about 25 years.

4.2) That your Applicant begs to state that she is the daughter of MES No. 224892 Late Ram Prit Singh who had served as Pump House Operator under the Office of the Respondent No.4 i.e. Office of the

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Garrison Engineer, Narengi, Guwahati-27. Ram Prit Singh was expired on 28th January 1993 while he was working under the Office of the Respondent No.4. It is to be stated that Ram Prit Singh expired due to accidental electrical shock along with his wife on the same day. At the time of his death he left behind his two daughters i.e the Applicant and her younger sister Smti. Ranju Kumari who was aged about 11 years and 7 years respectively.

Photocopy of death certificate issued by the East End Nursing Home, Guwahati dated 28.01.1993 is annexed herewith and marked as ANNEXURE-A.

Photocopy of the Photograph of the parents of the Applicant at the time of their death along with the Applicant is annexed herewith and marked as ANNEXURE-B.

4.3) That your Applicant begs to state that after the death of her father and mother, she immediately filed a representation along with all original documents before the Authority Concerned for appointment on Compassionate Ground. Thereafter, she also filed many representations before the Respondents for taking immediate steps in this matter.

Photocopy of the Representation dated 10th March 1995 is annexed herewith and marked as ANNEXURE-C.

Photocopy of the representation to the E-IN-CS Br A.H.Q. D.H.Q.-po

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Delhi-11 is annexed herewith and marked as ANNEXURE-D.

Photocopy of the representation dated 02-09-2002 is annexed herewith and marked as ANNEXURE-E.

4.4) That your Applicant begs to state that the Govt. of India has a scheme for compassionate appointment to Group-C and Group-D posts to the next of kin who died in harness. The object of the Scheme is to grant appointment on Compassionate Grounds to a dependent family member of a Government servant dying in harness or who has retired on Medical Ground, thereby leaving his family in Penury and without any means of livelihood, to relieve the family of the Govt. Servant concerned from financial destitution and to help to get over the emergency.

4.5) That your Applicant begs to state that she being the elder sister has to look after her only sister who is now aged about 21 years. There is no other source of income like agricultural income etc. from where they can earn their livelihood. They are living at the mercy of their relatives who are helping them since expiry of their parents. Now the relatives are not inclined to help further to them as they are overburdened with financial constrain. Due to this they are at the verge of starvation.

4.6) That your Applicant begs to state that the Respondent No. 2 i.e. the Chief Engineer Kolkata Zone vide his letter No 80522/2/6134/E1C(2) dated 7th November 2005 informed the Respondent No. 3 i.e. the Chief Engineer, Shillong Zone, that "Original application in respect of Miss Kiran

27/11/21 Panchayat RFE

Kumari received by this zone erroneously is forwarded herewith along with connected documents for your further action". It is to be stated that the aforesaid steps and action was initiated by the Respondents for consideration of appointment of the Applicant on compassionate ground after more than 12 (twelve) years of the expiry of Applicant's parents.

Photocopy of the letter No. 80522/2/6134/E1C(2) dated 7th November 2005 issued by the Office of the Respondent No. 2 to the Respondent No. 3 is annexed herewith and marked as ANNEXURE-F.

4.7) That your Applicant begs to state that the Office of the Respondent No.3 vide their letter No.70201/9/SO/311/EIC (2) dated 7th August 2007 rejected the claim of the Applicant for appointment on compassionate ground after 14 (fourteen) years of expiry of her parents. The Rejection Order passed by the Office of the Respondent No.3 is mechanical, whimsical and without application of proper mind.

Photocopy of the letter No.70201/9/SO/311/EIC (2) dated 7th August 2007 issued by the Respondent No.3 is annexed herewith and marked as ANNEXURE-G.

4.8) That your Applicant begs to state that in the Rejection Order the Office of the Respondent No.3 has quoted the DOPT instructions and Hon'ble Supreme Court Ruling on the subject of compassionate appointment. The Office of the Respondent No.3 in their Rejection Order in

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paragraph 4 has stated " According to the information available on record, the following is the position / status of the family of the deceased government servant:-

(a) The death of the Government Servant occurred on 28 Jan 1993. His wife, 02 daughters survive him. The deceased govt. servant's family received Rs.57,413/- as terminal benefits. At present they are in receipt of monthly pension of Rs.1,275/-". The Respondents have also stated in their Rejection Letter that few vacancies are available but the Applicant cannot be appointed in the said post as there is more deserving cases.

The aforesaid statement made by the Office of the Respondent No.3 is false and misleading. The Applicant's father and mother both expired on the same dated i.e. on 28th January 1993 due to accidental electrical shock. At the time of death of Late Ramprit Singh, he left behind his two minor daughters including the Applicant who were aged about 11 (eleven) & 7 (seven) years respectively. The terminal benefit of Rs.57,413/- (Rupees Fifty seven thousand four hundred thirteen) only was received by the Applicant and her sister in various installment within five years. The Controller of Defence Accounts, Alahabad had also reduced the gratuity amount of the Applicant's father from Rs.23,000/- to Rs.16,000/- due to non-completion of 20 years of service of the Applicant's father. The Applicant's father expired just before three days for completion of his 20 years service. After 14 (fourteen) years the Respondents have rejected the

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claim of the Applicant for appointment on compassionate ground. The ground taken by the Respondents are sustainable in the eye of law as well as facts of the case. The case of the Applicant is genuine case and deserved to be considered for appointment on compassionate ground.

4.9) That your Applicant begs to state that her father Late Ram Prit Singh MES No. 224892, Ex-Pump House Operator, rendered his service under the Respondent No.4 with sincerity and devotion to his duty till his death.

4.10) That your Applicant begs to state that she is suffering from mental depression due to non-appointment by the Respondents in any Group-D post in spite of being that her case is genuine and needs sympathetic consideration. There is not a single person in the family of the Applicant who has a Government or Semi Government job.

4.11) That your Applicant begs to state that for last 14 (fourteen) years she is on expectation that her case will be considered by the Respondents for appointment on compassionate ground. Now, she is frustrated due to rejection of her case for appointment on compassionate ground.

4.12) That your Applicant begs to state that non-appointment of the Applicant on compassionate ground by the Respondents have deprived the Applicant from her fundamental rights guaranteed under the Constitution of India.

4.13) That the Applicant humbly submits that the applicant has right to live and right to work as

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well as to avail the benefit of compassionate appointment which has been taken away by the Respondents and have violated the rights of the applicant enshrined under the Constitution. Hence, the action of the Respondents is illegal, arbitrary, mala fide and also in colourable exercise of power to accommodate their interested persons. As such, it is a fit case for immediate interference by this Hon'ble Tribunal.

4.14) That your Applicant submits that she is running from pillar to post for appointment on compassionate ground. As such it is a fit case to be interfered by this Hon'ble Tribunal by setting aside and quash the Impugned Rejection Order No. 70201/9/SO/311/EIC (2) dated 7th August 2007 and the Hon'ble Tribunal may be pleased to direct the Respondents to consider the Applicant's case for compassionate appointment in any Group-D post.

4.15) That your Applicant submits that she should be appointed immediately in any Group-D post under the Respondents.

4.16) That the Applicant demanded justice and the same has been denied to her.

4.17) That this application has been filed bona fide to secure the ends of justice.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1) For that, due to the above reasons narrated in detail the action of the Respondents is in *prima facie* illegal, mala fide, arbitrary and without jurisdiction.

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5.2) For that, the action of the Respondents in prima facie is mala fide, illegal and with a motive behind. As such, the action of the Respondents is illegal, arbitrary and also violative of the natural justice. Hence, the Impugned Rejection Order No.70201/9/SO/311/EIC (2) dated 7th August 2007 liable to be set aside and quashed.

5.3) For that the Respondents have rejected the claim of the Applicant after 14 years of submitting the Representation for compassionate appointment. Moreover, after 12 years the Respondents had placed the Representation of the Applicant before the competent Authority. Hence, the Impugned Rejection Order No.70201/9/SO/311/EIC (2) dated 7th August 2007 liable to be set aside and quashed.

5.4) For that, due to negligence and lashes on the part of the Respondents the Applicant cannot be allowed to suffer. Hence, the Impugned Rejection Order No.70201/9/SO/311/EIC (2) dated 7th August 2007 liable to be set aside and quashed.

5.5) For that, last 14 (fourteen) years the Applicant under apprehension that her case will consider by the Competent Authority. However, the Respondents had rejected the claim of the Applicant in a mechanical and whimsical manner. That too also after 14 (fourteen) years of her Representation for compassionate appointment. Hence, the Impugned Rejection Order No.70201/9/SO/311/EIC (2) dated 7th August 2007 liable to be set aside and quashed.

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5.6) For that, the Applicant case is genuine and pathetic as both the parents were expired on the same day leaving behind their two minor children. Hence, the Impugned Rejection Order No.70201/9/SO/311/EIC (2) dated 7th August 2007 liable to be set aside and quashed.

5.7) For that, the Respondents have committed mental torture on the Applicant for last 14 years without her fault. Hence, the Impugned Rejection Order No.70201/9/SO/311/EIC (2) dated 7th August 2007 liable to be set aside and quashed.

5.8) For that, the Respondents have violated the fundamental rights guaranteed under Article 14, 16 & 21 of the Constitution of India.

5.9) For that, it is not just and fair to deprive the Applicant from getting appointment on compassionate ground by the Respondents.

5.10) For that the Central Government being a model employer cannot be allowed to adopt a differential treatment to the Applicant.

5.11) For that, similarly situated persons have already got the benefits of appointment on compassionate ground. As such the Respondents should also consider the case of the Applicant.

5.12) For that, in any view of the matter the action of the Respondents are not sustainable in the eye of law as well as fact of the case. As such the Impugned Rejection Order is liable to be set aside and quashed.

मारी लाल राज

The Applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of the instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the Applicant further declares that she has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition or suit is pending before any of them.

8) RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the Applicant most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

8.1) That the Hon'ble Tribunal may be pleased to set aside and quashed the Impugned Rejection Order No. 70201/9/SO/311/EIC(2) dated 7th August 2007 issued by the Office of the Respondent No. 3.

અમારી નિરૂપ રિપોર્ટ

8.2) The Hon'ble Tribunal may be pleased to direct the Respondents to consider the case of the Applicant for compassionate appointment in any Group 'D' post.

8.3) To Pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

8.3) 8.4) To pay the cost of the application.

9) INTERIM ORDER PRAYED FOR:

The Applicant most humbly prays before your Lordships to direct the Respondents to keep one post reserve for the Applicant for compassionate appointment till disposal of this Original Application.

10) Application is filed through Advocate.

11) Particulars of I.P.O.:

I.P.O. No. :- 32 G 040852

Date of Issue :- 20- 8- 2007

Issued from :- Guwahati GPO

Payable at :- Guwahati GPO,

12) LIST OF ENCLOSURES:

As stated above.

Verification

কুমাৰী প্ৰেম সিং

V E R I F I C A T I O N

I, Smti Kiran Kumari aged about 25 years, Daughter of Late Ram Prit Singh, Ex-Pump House Operator, MES No. 224892, Resident of Quarter No 219 Army Cantt. Post Office-Satgaon, Narengi, Guwahati - 27 do hereby solemnly verify that the statements made in paragraph nos. -4.1, 4.3⁴⁵, 4.8 (last part), 4.9 to 4.17 — are true to my knowledge, those made in paragraph nos. -4.2, 4.5, 4.4, 4.6, 4.7, 4.8 (1st part) are being matters of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 31st day of October 2007 at Guwahati.

कुमारी किल्ला सिंह

DECLARENT

(Relevant Portion Typed)

ANNEXURE- A

EAST-END NURSING HOME

G.N.B. Road, Bamunimaidam

Guwahati-781021

Pt. Name: Mr. Ram Prit Singh

Mrs. Ms Ram Prit Singh

Ref no.

Date

C/c Electric Shock injury at 7 AM 28/1/93

C/E illegible

A Death due to cardiac respiratory failure due to
electrocution.

Sd/-

28/1/93

Dr. Bisseswar

Basumatary

Reg No. 11929

Time 7:30 AM

28/1/93

Medical Officer

East- End Nursing Home

Bamunimaidam: Guwahati-21.

ATTESTED

Shanty
ADVOCATE

Phone : 50334

EAST-END NURSING HOME

G. N. B. Road, Bamunimaidam

Guwahati-781021

Patients name : Mr. Ram prasad Singh
Ref. No.
Mrs. Mrs. Ram Das/1/1953

C/C. Electric shock

Time - at 7 AM, 28/1/93

112 : patient admitted & found

pulse 60 / min, resuscitable

conscious in semi-conscious

conscious & is not aware

that there external injury seen

A Doctor came to examine

respiratory failure due to
electrocution

135
28/1/93

Dr. BISSEKTAH
B.A.M.M.H.Y

Reg. No. 11928

Time : 7.30 AM.

Medical Officer,
East-End Nursing Home
Guwahati-781021

28/1/93

ATTESTED

Shete

ADVOCATE



ATTESTED

R. Shatto

AD 77-178

(Typed Copy)

ANNEXURE-A

From: Miss Kiran Kumari
D/o Late R.P. Singh
C/o AGE E/M Narengi
To : Engineer-in-Chief
Army Head Quarters
DHQ-PO, New Delhi
Pin-11

(Through Proper Channel)

APPLICATION FOR COMPASSIONATE GROUND APPOINTMENT

TO THE RELATIVE OF THE GOVERNMENT SERVANT

R/Sir,

I have the following few lines for your kind consideration and favorable action please: -

- (a) That Sir, my father Late Ram Prit Singh who was PHO of GE Narengi, expired on 28-1-93 due to electric shock. My mother had also the same cause of death on the same date. So, I had lost two lives at the same moment and become helpless since we did not have any other means of income except the salary of my deceased father.
- (b) That Sir in view of the above, I being the elder daughter of my family to take the responsibilities, I request your honour to be kind enough to give appointment in this department so as to look after my family members.

For this act of kindness I shall remain ever grateful to you.

Thanking you sir,

Yours faithfully,

Sd/-

(Kiran Kumari)

Daughter of Late Ram Prit Singh,

Dated: 10 March 95

PHO

ATTESTED

Ghette
ADVOCATE

From : Miss Kiran Kumari
D/o Late R. P. Singh,
C/O AGS & M. Narangi

To : Engineer-in-Chief
Army Headquarters
Delhi P.O., New Delhi
Pin - 110001

(Through proper channel)

APPLICATION FOR COMPASSIONATE APPOINTMENT
TO THE RELATIVE OF THE GOVT. SERVANT

R/Sir,

I have the following few lines for your kind consideration and favourable action please :-

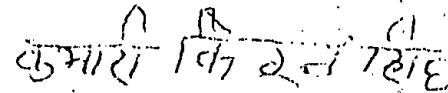
(a) That sir, my father late Ram Prit Singh who was PHO of Ga Narangi expired on 28-1-93 due to electric shock. My mother had also the same cause of death on the same date. So I had lost two lives at the same moment and become helpless since we did not have any other means of income except the salary of my deceased father.

(b) That sir, in view of the above, I being the elder daughter of my family to take the responsibilities, I request your honour to be kind enough to give appointment in the department so as to look after the family members.

For this act of kindness I shall remain ever grateful to you.

Thanking you sir,

Yours faithfully,


(Kiran Kumari)
Daughter of
Late Ram Prit Singh,
PHO

Dated: 10 May 93

ATTESTED


Bhatter
ADVOCATE

TO

The E-IN-C: s Br

A.H.Q.

D.H.Q -po
Delhi -11

From, KIRAN KUMARI SINGH

C/O ANIL KUMAR SINGH

VILL -CHHAHUN

POT -JHANKAUL

Dist - KUSHINAGAR U.P.

R

Respected Sir.

With due respect i beg to lay the following few lines for your kind information and favourable action please .

My father i.o...MES /224892 late ramprit singh was working in the A.G. E/M under garison engineer narangi division guwahati 27 as a pump house oprator .he met with an electrical and accident alongwith my mother .det 28/01/93 .

i have received all financial benefit due to but action to appoint me . oncompassionate ground to be finalised in the context i will wohld like to bring to your notice that i have applied for the sames as long back as april 93 my application by garison engineer narangi division their letter no .

1010/ 1/316/ E&D DET 12* 12/11/96 but out co m . it may not be way to mention that i have a minor sister also and in these hardday it very dificult to pull on with the meager pension that i receive .

in view of the above fact may i request your good self to issue or pass on orders to the expendit the consideration of my appointment of compasionate ground .wich act of kindness i shall ever remain grate ful .

Ecl as above (A) deth cirtificate (B) deth body pfoto copy .

thanking you

copy to

defence minister

to the personal cecretary

yours fith fully

Kiran Kumari Singh

ATTESTED

Bhatte
ADVOCATE

Front: Kusari Kiran Singh
c/o Anil Kr Singh
Vill- Chhahon
P.O. Jhankoul
Distt- Fazilka (UP)

To

E-In-C's Branch
Army Headquarters
DRDO-P.O.
Delhi - 11

Oct 2 - 9 - 02

REPORT OF THE COMMISSIONER OF APPOINTMENT

Respected Sir,

With due respect, I beg to lay the following few lines for your kind information and favourable action please.

(a) My father i.e. DRDO/226892 Late Ram Prit Singh was working in the office of the Garrison Engineer, Narangi, Guwahati-27 as a Pump House Operator. He met with an electrical accident and expired on 28-01-93 alongwith my mother.

(b) I have received all the financial benefit due to me. But action to appoint me on compassionate ground is yet to be finalised. In this context I would like to bring to your notice that I had applied for the same as long back as Apr 1993. My application was also forwarded to CCE Shillong by CE Narangi vide their letter No 1010/1/316/EID dt 12-11-96, but the outcome of the same is not known till date.

(c) It may not be out of the way to mention that I have a minor sister also and in these hard day it is very difficult to pull on with the meagre pension that I received.

In view of the above fact may I request your goodness to issue or pass on orders to the competent authority to expedite the consideration of my appointment on compassionate ground, for which act of kindness I shall ever remain grateful.

Thanking you.

Yours faithfully,

3/11/2002 AE

(Kusari Kiran)
Daughter of Late Ram
Prit Singh

Enclosed Death cert
Dead body photo etc.

Enclosed 2 copy

Enclosed 2 copy

Enclosed 2 copy
Enclosed 2 copy
Enclosed 2 copy
Enclosed 2 copy

ATTESTED

Bhatter
ADVOCATE

Enclosed 2 copy

Tele: 6777 (Mily)
2474-2153 (Civ.)

80522/2/ 6134 / E1C(2)

Chief Engineer Shillong Zone
SE Falls, Shillong-11

REGISTERED POST
AN ISO 9001:2000 ORGANISATION

Chief Engineer Kolkata Zone
Military Engineer Services
Ballygunge Maidan Camp
Gurusaday Road
Kolkata - 700019

07 Nov 2005

**COMPASSIONATE APPOINTMENT IN RESPECT OF MISS KIRAN KUMARI D/O
LATE RAMPRIT SINGH PHO, OF GE NARANGI**

1. Original application in respect of Miss Kiran Kumari received by this zone erroneously is forwarded herewith along with connected documents for your further action please.
2. Please ack.

KD Ram
(K D Ram)
AO-II
AAD (Pers)
for Chief Engineer

Encls :- (As above)

Copy to

Garrison Engineer Narangi
Satgaon Post, Guwahati-27

- for information.

Miss Kiran Kumari
D/O Late Ramprit Singh
Vill: Chhahun, PO: Jhankaul
PS: Turkpati, Dist: Deoria(UP)

- for information.

ATTESTED

Shette
ADVOCATE

Tele Mily 6721

70201/9/SO/

/E1C(2)

HQ Chief Engineer
Shillong Zone
Spread Eagle Falls
Shillong - 11

05 Aug 2007

Miss Kiran Kumari
D/O (Late) Ram Prit Singh
Vill : Chhahun
Post : Jhankul
Dist : Deodaria Padarauna
(UP)

**EMPLOYMENT ASSISTANT IN RESPECT OF MISS KIRAN KUMARI
D/O (LATE) RAMPRIT SINGH OF GE NARANGI
ON COMPASSIONATE GROUNDS**

1. Reference your application dated 10-03-1995 regarding employment on compassionate grounds. The request(representation) for compassionate appointment was examined by the competent authority of the Headquarters as per extant Government Rules and Policies and the Hon'ble Supreme Court rulings on the subject. The relevant DOP & T instructions and Hon'ble Supreme Court rulings on the subject are enclosed.
2. The Scheme of appointment on compassionate grounds has been envisaged with the whole object of granting compassionate appointment to enable the family to tide over the sudden crisis and to relieve the family of the deceased from financial destitution and to help it get over the emergency. The scheme does not necessarily imply that dependent of each and every deceased/medically-boarded out/missing Govt employee will be offered appointment on compassionate ground. It is pertinent to mention here that quota prescribed for the purpose of compassionate appointment is only 5% DR vacancies occurring in a year in Group 'C' and 'D' posts and therefore no case is considered individually of Unit wise, but all the cases received from various Units are considered by the Board of Officers constituted at the Headquarters as per the Government Policy, to find out the most deserving cases in acute financial distress/more indigent in comparison to other similarly placed cases, against the 5% quota of DR vacancies occurring in a given year.
3. Accordingly, the Board of Officers take the various aspects as stipulated in MOD ID No 19(4)/824-99/1998-D(Lab) dated 9-3-2001, such as family size including ages of children amount of terminal benefits, amount of family pension, liability in terms of unmarried daughter(s), minor children etc., movable/immovable properties left by the deceased at the time of death, to find out the cases of acute financial distress/ most deserving case in relative merit and recommends only the really deserving cases that too if clear vacancy meant for appointment on compassionate grounds exists within the ceiling of 5% DR vacancies. Further, the Committee considering a request for appointment on compassionate grounds should take into account the position regarding availability of vacancy for such appointment and it should recommend appointment on compassionate grounds only in a really deserving case and only if vacancy meant for appointment on compassionate grounds will be available within a year, that too within the ceiling of 5% prescribed for the purpose, in view the Hon'ble Supreme Court ruling in Judgement dated 4th May 1994 on the case of Umesh Kumar Nagpal Vs State of Haryana and others (JT 1994 (3) SC 525) wherein it has been held that " Offering appointment on compassionate ground as a matter of course irrespective of financial condition of the family of the deceased or medically retired govt. servant is legally impermissible and compassionate appointment cannot be granted after lapse of a reasonable period and it is not a vested right which can be exercised at any time in future".

ATTESTED

N. Bhatte
ADVOCATE

Contd... 2/-

4. According to the information available on record, the following is the position /status of the family of the deceased government servant :-

(a) The death of the Government Servant occurred on 28 Jan 1993. His wife, 02 daughter survive him. The deceased govt servant's family received Rs 57,413/- as terminal benefits. At present they are in receipt of monthly pension of Rs 1,275/-.

5. The Board of Officers at Army Headquarters after taking into account each aspect referred to above has considered your case alongwith other candidates. However, due to more deserving cases and few vacancies available, your case was not recommended by the BOO for appointment on compassionate ground. In view of this the competent authority is of the view that your case does not deserve employment assistance on compassionate grounds.

6. Therefore, after due circumspection and consideration in the light of the enclosed guidelines of DOP&I and various judgements of the Hon'ble Supreme Court and that the appointment on compassionate grounds is not a matter of right and after a balanced and objective assessment of the totality of the circumstances of the case including the decision of the Board of officers at Army Headquarters, the competent authority has rejected the employment assistance to Miss Kiran Kumar D/O (Late) Ram Prit Singh on compassionate grounds, (*due to non availability of sufficient vacancy within 5% quota).

(Arvind Parashar)
EE(SG)
D.P. Dir(Pers & Legal)
for Chief Engineer

Encls : (As above)

Copy to :-

Engineers in Chief Branch - For information
Army Headquarters
New Delhi
Pin 110 011

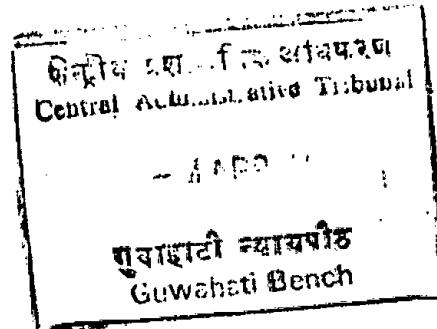
HQ Eastern Command - For information
Engineers Branch
Fort William
Kolkata

CWE Shillong

GE Narangi

ATTESTED

Shastri
ADVOCATE



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
AT GUWAHATI.

ORIGINAL APPLICATION No. 282 of 2007

SMTI. KIRAN KUMARI SINGH.

.....APPLICANT

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

INDEX OF THE WRITTEN STATEMENT

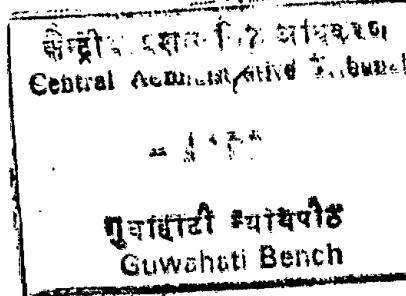
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3	ANNEXURE - I (Copy of ^{the scheme of} Compassionate Appointment).	7 - 9
4	ANNEXURE - II (Copy of Letter dated 20 th February, 2008).	10
5	ANNEXURE - III (Copy of Letter dated 25 th February, 2008).	11-12

Filed by -

Sebastien Brindley
04.04.08 Advocate

Permit Copy
J.S.T
(S. C. A. H. M. S.)
Permit
6.4.2008

Contd.../-



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI.

ORIGINAL APPLICATION No. 282 of 2007

3X
(P K Gooj, IDSE)
EE (SC)
Garrison Engineer
Warrent Division
04.04.08

SMTI. KIRAN KUMARI SINGH.

.....APPLICANT
- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

The written statement on behalf of
the above named respondent: -

THE WRITTEN STATEMENT OF THE RESPONDENTS

MOST RESPECTFULLY SHEWETH: -

1. That the answering respondent begs to state that a copy of the Original Application has been serve upon them and they have gave through Original Application and under the Content thereof.
2. That the Respondent begs to state that the statement which are not specifically admitted by the Respondents are denied by them.
3. That with regard to the statements made in paragraphs 1, 2 and 3 of the Original Application the answering Respondent begs to state that they are within the specific knowledge of the applicant and the Respondent cannot admit or deny the same.

Contd.../-

4. That with regard to the statement made in paragraphs 4.1 to 4.5 of the Original Application, the answering Respondent has no comment to offer as they are matter of records and the answering Respondent do not admit anything which is not born out of record.

5. That with regard to the statement made in paragraph 4.4 of the Original Application, the answering Respondent begs to state that those are matter of records and the Respondent has no comment to offer.

6. That with regard to the statement made in paragraph 4.5 of the Original Application, the Respondent begs to state that those are within the specific knowledge of the applicant and the Respondent neither admits or denies the same.

7. That with regard to the statements made in paragraphs 4.6, 4.7 and 4.8 of this instant Original Application, the Respondent begs to deny the same. The time take by the Respondent was because of non-availability of some relevant document to decide the case of the applicant as the applicant failed to furnish them and took a long time to furnish them.

The Respondent begs to state that in the case of Umesh Kumar Nagpal - Vs - State of Haryana and Others (JT 1994(3)SC525) Hon'ble Supreme Court of India observed that "Offering appointment on compassionate ground as a matter of course irrespective of financial condition of the family

Contd.../-

- 4422/2007

- 3 -

गुवाहाटी न्यायालय
Gauhati Bench

39

of the deceased or medically retired government servant is legally impermissible and compassionate appointment cannot be granted after lapse of a reasonable period and it is not a vested right which can be exercised at any time in future".

The Respondent further begs to state that scheme of compassionate appointment has been envisaged with the whole object of offering compassionate appointment only when the family is actually put under very extreme indigent circumstances after the death of government servant after detail examination by the competent authority.

A copy of the scheme of compassionate appointment is annexed herewith and marked as ANNEXURE-I.

The Respondent begs to mention here that a board of accredited government officer constituted at the highest level of Army Headquarters after taking into account each and every aspect of sustenance of the family and also with reference to the regular financial support available with the family by means of monthly family pension and other terminal benefits as well as immovable assets inherited by the applicant etc has come to the conclusion that the applicant's case is not a fit case for appointment on compassionate ground.

Accordingly, the decision of the board of officers was communicated to the applicant by a speaking order bearing No.70201/9/SO/311/E1C(2) dated 09th August, 2007.

Contd.../-

-4-

Officer letter dated 20th February, 2008 and 25th February, 2008, are annexed herewith and marked as **ANNEXURE-II & III** respectively.

8. That with regard to the statement made in paragraphs 4.9, 4.10 and 4.11, the Respondent begs to state that those are within the specific knowledge of the applicant, the Respondent neither admits nor denies the same.
9. That with regard to paragraphs 4.12 and 4.13, the Respondent deny the statement made by the Applicant. It is denied that Respondent violated any legal right of the Applicant and the action of the Respondent are arbitrary, malafide or any colourable exercise of power.
10. That with regard to the statement made in paragraphs 4.14, 4.15, 4.16 and 4.17, the Respondent begs to state that the Applicant had fail to made out any case and the Respondent denies her claim of appointment on compassionate ground. The Respondent further begs to state it is not a fit case where the Respondent may be directed to consider the case of the Applicant.
11. That with regard to the statement made in paragraph 5, the Respondent begs to state that in view of the submissions made above, the answering respondent humbly pray before Your Lordship not to admit the case and dismiss the case on following grounds:-

Contd.../-

- 4 APR 2011

गुवाहाटी न्यायपीठ
Guwahati Bench

- 5 -

(a) For that compassionate appointment is not a matter of right and respondents have not violated any provisions of constitution by rejecting the claim.

(b) For that the case of the applicant was carefully considered at the highest level taking into account all aspects of sustenance of the family before rejecting the claim.

(c) The respondents have followed all the directions, orders of Hon'ble Supreme Court of India at the time before taking the final decision.

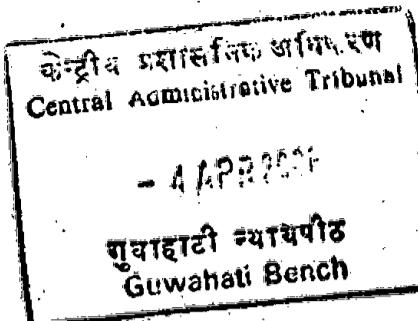
12. That with regard to the statement made in paragraphs 6 and 7, the answering respondent beg to state that those are within the specific knowledge of the Applicant and the Respondent cannot admit or deny the same.

13. That with regard to the statement made in paragraphs 8 and 9, the answering respondent beg to submit that relief sought for by the applicant is based on imagination and not base on facts of the case and therefore, the case is liable to be rejected.

14. That with regard to the statement made in paragraphs 10 to 11, the answering respondents beg to offer no comments being matter of records.

Contd.../-

[Signature]



- 6 -

VERIFICATION

I, PK Goel, Son of Shri AK Goel, aged about years, Resident of GE Narangl, in the district of Kamrup and a competent officer of the answering respondents do hereby verify that the statement in paragraph 1 to 6 and 8 to 14 are true to my knowledge and those made in paragraph 7 being matter of record are true to my information derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal and I have not suppressed any material facts.

And I sign this verification on this the 04th day of April 2008 at Guwahati.

/s/
Signature
(P K Goel, IDSE)
EE (SG)
Garrison Engineer
Narangl Division

Ministry of Defence
D(Lab)

केंद्रीय सशासनिक अधिकारी
Central Administrative Tribunal

- 4 APR 2002

Subject : Scheme of Compassionate appointment - Relative merit points
clarification regarding:

प्राचाराटी व्यापारी

Reference MOD ID No 19(4)/824-99/1998-D(Lab) dated 9-3-2001.

2. This Ministry vide above reference had laid down the revised procedure to be for selection of candidates by taking into account various attributes allotting marks on scale relative merit while considering compassionate appointment cases. Various FOI has appreciated the procedure and transparency of the above relative merit points. It has been observed that some HQs/ISO's having doubts/miscalculations on the allot points to the attributes of No. of dependents, No. of married daughters and No. children.

3. In order to avoid any such doubts and miscalculations, the following clarifications to the above reference of relative merit points, be brought to the notice of all concerned

(a) No. of dependents (Para 3(e) of above ref.) - This parameter includes the immediate dependents of the concerned govt. servant. The employed sc staying together, married or living separately, employed daughters and daughters are not to be accounted in this parameter. Widow, all minor's dependent unemployed major sons, unemployed daughters (minors, unemployed) and dependent widow daughters (unemployed) living together are to be taken into account in this category for allocation of points.

(b) No. of Unmarried daughters (Para 3(l) of above ref.) - This attr. been given separately since the marriages of the daughters are a major liability of the family. The Unmarried daughters will include the minor daughters allotment of points. This category has been addressed separately as additional points will take into account the liability of marriages in comparison to less deserving cases.

(c) No. of Minor children (Para 3(g) of above ref.) - This parameter is given additional points and will include minor sons as well as minor daughters. Minor children are the immediate liability of the family in comparison to other deserving cases.

4. In other words, if there are 3 minor daughters, the family will get full 45 points. Sub Paras (e) (f) & (g) of Para 3 of D(Lab) ID No 19(4)/824-99/1998-D(Lab) dated 9-3-2001.

5. The above clarifications be brought to the notice of all concerned for information and compliance.

Shingara Singh
(Shingara Singh)
Deputy Secretary/D(Lab)
File No: 3012660

Army HQs/MP-4 (CIV) (a)
Naval HQs/CP Dte
Air HQs/PC Wing

MOD ID No. 19(4)/824-99/1998-D(Lab) dated 9-4-2002.

P.K. Goel
EE (SC)
Garrison Engineer
Narangi Division

Ministry of Defence
D(Lab)

Subject :

Scheme for Compassionate appointment - Relative Merit
Points and Revised Procedure for selection.

Reference DOP&T OM No 14014/6/94-Estt(D) dated 9-10-96 and subsequent modifications thereto with regard to the Scheme for Compassionate appointment.

2. DOP&T have prescribed a formal procedure and time limit to be adopted for compassionate appointment as brought in Para 12 and amendment thereto of the Scheme under reference. The proforma given as Annexure to above reference provides adequate information regarding the overall circumstances of the family, to make a recommendation/decision regarding compassionate employment of the applicant. The procedure involved and the criteria to be adopted for ascertaining the economic status of the family of the Government servant and the eligibility of the candidate concerned has also been clearly brought out.

3. While considering cases for compassionate appointment, merits of the cases were conveniently decided by allotting points to the applicants based on various attributes as indicated in the Annexure to the MOD ID No 271/93/D(Lab) dated 12 Nov 1993. After implementation of the VII Pay Commission's recommendation, the points allotted to various aspects like family pension, terminal benefits etc have become redundant. Thereupon, the suggestions/opinion received from various Headquarters in response to MOD ID No 824/D(Lab)/99 dated 12-7-99 have been considered and the competent authority has decided that the revised points based on a hundred point scale as indicated below be attributed to various parameters for a comparatively balanced and objective assessment of requests of really deserving candidates for compassionate appointment :-

(a) Family Pension - (Basic excluding DA & allowances)

(i)	Up to Rs 1300	20
(ii)	1301 - 1500	18
(iii)	1501 - 1700	16
(iv)	1701 - 1900	14
(v)	1901 - 2100	12
(vi)	2101 - 2300	10
(vii)	2301 - 2500	8
(viii)	Above Rs 2500	6

Amended
Basis
Dwarka

(b) Terminal Benefits

(i)	Up to Rs 100000	10
(ii)	100001 - 120000	9
(iii)	120001 - 140000	8
(iv)	140001 - 160000	7
(v)	160001 - 180000	6
(vi)	180001 - 200000	5
(vii)	200001 - 220000	4
(viii)	220001 - 240000	3
(ix)	240001 - 260000	2
(x)	260001 - 300000	1
(xi)	Above Rs 300000	Nil

1767/-

CTC

(P K Goel
EE (SG)
Garrison Engineer
Narangi Division

(c) Monthly Income of earning member(s) and income from Property
 (This does not include the monthly family pension/pension due to death/MRO/missing of govt servant, but any other pensions, income of the family members (including earning members living separately) should be accounted)

(i)	No. income	-	5
(ii)	Rs 1000 or less	-	4
(iii)	Rs 1001 to 2000	-	3
(iv)	Rs 2001 to 3000	-	2
(v)	Rs 3001 to 4000	-	1
(vi)	Rs 4001 and above	-	Nil

(d) Movable/Immovable Property (Latest Market Value in Rs.)

(i)	Nil	-	10
(ii)	Upto 50000	-	8
(iii)	50001 to 100000	-	6
(iv)	100001 to 200000	-	3
(v)	200001 and above	-	1

(e) No. of dependents

(i)	3 and above	-	15
(ii)	2	-	10
(iii)	1	-	5

(f) No. of unmarried daughters

(i)	3 and above	-	15
(ii)	2	-	10
(iii)	1	-	5
(iv)	None	-	0

(g) No. of Minor children

(i)	3 and above	-	15
(ii)	2	-	10
(iii)	1	-	5
(iv)	None	-	0

(h) Left over service

(i)	0 - 5 years	-	2
(ii)	Over 5 & upto 10 years	-	4
(iii)	Over 10 & upto 15 years	-	6
(iv)	Over 15 & upto 20 years	-	8
(v)	Over 20 years	-	10

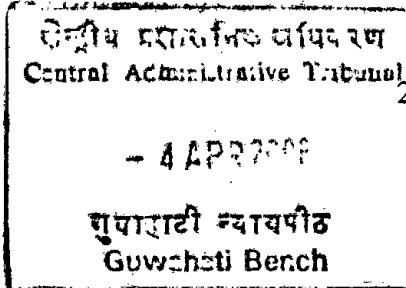
The weightage fixed above is to be strictly followed for assessing comparative applications. It is to be kept in view the instructions issued by the DOP&T from time to time. Further, applications may be acknowledged immediately on receipt and decision of the Board of Officers (BOO) be communicated to the applicants after every sitting. The system of SITTING LISTS have already been discarded (Ref. DOP&T OM F/No. 140113/2/2017(D) dated 3-12-1989). The candidates are required to apply only once and the application if not recommended in the first BOO for want of vacancy, is to be considered alongwith the fresh applicants by the BOO on three occasions consecutively and thereafter the final decision is communicated to the applicant by a detailed speaking CTC.

Tele: 2222 6658

Chief Engineer
HQ Eastern Command
Fort William
Kolkata-21

131900/282/07/16 /Engrs/E1 (Legal)

HQ Chief Engineer
Shillong Zone
SE Falls
Shillong -793011



OA No 282/07 FILED BY SMT KIRNA KUMARI SING D/O LATE RAM PRIT SINGH, EX PUMP HOUSE OPERATOR Vs UOI AT CAT GUWAHATI

1. Ref your HQ letter No 70222/OA-282/2007/19/E1 (Legal) dated 07 Feb 08.
2. Reply to Para 2 of your letter under reference is as under :-
 - a) Para 2 (a) Total No of vacancy of Gp 'D' staff for compassionate Appointment during the period Jan 2007 to 31 Aug 2007 - Nil
 - b) Para 2 (b) Total No of applicants considered by the Board of Officers - 61 Nos
 - c) Para 2(c) The BPs were prepared based on format prescribed vide MOD ID No 19 (4)/824-99/1998-D (Lab) dated 09 May 2001 . Accordingly the BPs was prepared and weightage for each aspect is worked out. The applicant for appointment on compassionate grounds. In this case consideration also given to the date of death Government servant which occurred on 28 Jan 1993 and the instructions given by Government of India, Min of personnel, public Grievances and Pension, DDP & T letter No 14014/19/2003-Estt dated 05 May 2003.
3. All the above details are available with your HQ please.

Attended
P.W.
Parwati


(Goutam Roy)
SE
Dir (Legal)
for Chief Engineer

Copy to

CWE Shillong

GE Narangi


P.K. Goel
EE (SG)
Garrison Engineer
Narangi Division

-11-
FAX

ANNEXURE-111

Tele : 6708 (MII)
Fax : 0364-2536282
G-mail: Shillongengrs@gmail.com.

HQ Chief Engineer
Shillong Zone
Spread Eagle Falls
Shillong - 11

70222/OA-282/2007/ 27/E1(Legal)

28 Feb 2008

GE Narangi

OA NO 282/2007 FILED BY SMT KIRAN KUMARI SINGH D/O LATAE RAM PRIT SINGH, EX PUMP HOUSE OPERATOR VS UOI AT CAT GUWAHATI

- Ref your letter No 1104/KK/Appt/13/E1E dated 12 Jan 2008 and this HQ letter No 70222/OA-282/2007/19/E1 (Legal) dated 07 Feb 2008.
- Information as asked vide para (a), (b) and (c) of your above referred letter are as under:-

Sl No	Applied for post	BOO Qtr ending	Total No of Applicants	Stand at Ser No	Total No of Vacancy for Gp 'D'	How weightage was given	Remarks
1.	Maz	Sep 01	263	117	06	Awarding weightage marks in hundred point scale to ascertain economic status and legibility as contained in GOI MOD ID No 18/(4)/824-99/1998-D(Lab) dt 09 Mar 2001.	-
2.	Maz	Mar 04	61	61	4.14	-do-	-
3.	Maz	Jun 04	67	64	3.65	-do-	-
4.	Maz	Dec 05	80	12	Nil	-do-	-
5.	Maz	Mar 06	81	12	Nil	-do-	Central Administrative Tribunal
6.	Maz	Sep 06	70	09	Nil	-do-	-
7.	Maz	Dec 06	53	09	Nil	-do-	- 4 APR 2008
8.	Maz	Mar 07	53	09	Nil	-do-	Guwahati Bench
9.	Maz	Jun 07	58	09	Nil	-do-	-

Contd...2/

Attended
P.M.
Sweety

CTC

(P K Goel
EE (SG)
Garrison Engineer
Narangi Division

Please provide the information to CGSC and confirm that CA has been filed at CAT.
Please accord top priority.

Encls:- As above.

Copy to :-

Chief Engineer
HQ Eastern Command
Fort William
Kolkata-21

CWE Shillong

देन्ट्रील दरात्तर दिव्वरप
Central Administrative Tribunal

- 4 APR 2008

गुवाहाटी न्यायपीठ
Guwahati Bench

for info please.

for similar action please.

R.S.
(Ravi Sinha)

SE
Dir (Pers&Legal)
For Chief Engineer

CTC

pkgoel
(P K Goel
EE (SG)
Garrison Engineer
Narangi Division